

The Indian Stamp (Assam Amendment) Act, 2004

Act 22 of 2004

Keyword(s):

Central Act Amendment, The Indian Stamp Act, 1899

Amendments appended: 19 of 2008, 27 of 2021

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Central Act II

of 1899.

ASSAM ACT NO. XXII OF 2004

(Received the assent of the Governor on 9th September, 2004) THE INDIAN STAMP (ASSAM AMENDMENT) ACT, 2004

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ACT

further to amend the Indian Stamp Act, 1899, in its application to the State of Assam.

Preamble.

Whereas it is expedient further to amend the Indian Stamp Act, 1899, hereinafter referred to as the principal Act, in its application to the State of Assam, in the manner hereinafter appearing,

It is hereby enacted in the Fifty-fifth Year of the Republic of India as follows:-

Short title. commencement.

- 1. (1) This Act may be called the Indian Stamp (Assam Amendment) Act, 2004.
 - (2) It extends to the whole of Assam.
 - (3) It shall come into force at once.

Insertion of section 10A.

he principal Act, after the existing section the following shall be inserted as section A, namely:-

of stamps how duty to be paid.

"For shortage 10A, (1) Notwithstanding anything contained in section 10, where the State Government or the Collector, as the case may be, is satisfied that there is shortage of stamps in the district or stamps of required denominations are not available, the State Government or the Collector may permit payment of the duty to be paid in cash or by way of Demand Draft or by Pay Order and authorize the Treasury Officer or Sub-Treasury Officer or Sub-Registrar or any other authorised officer, as the case may be, on production of a challan evidencing payment of duty in the Government Treasury or Sub-

THE ASSAM GAZETTE,

Treasu Order Schedi after di manne endorse amount

Explanation :- (

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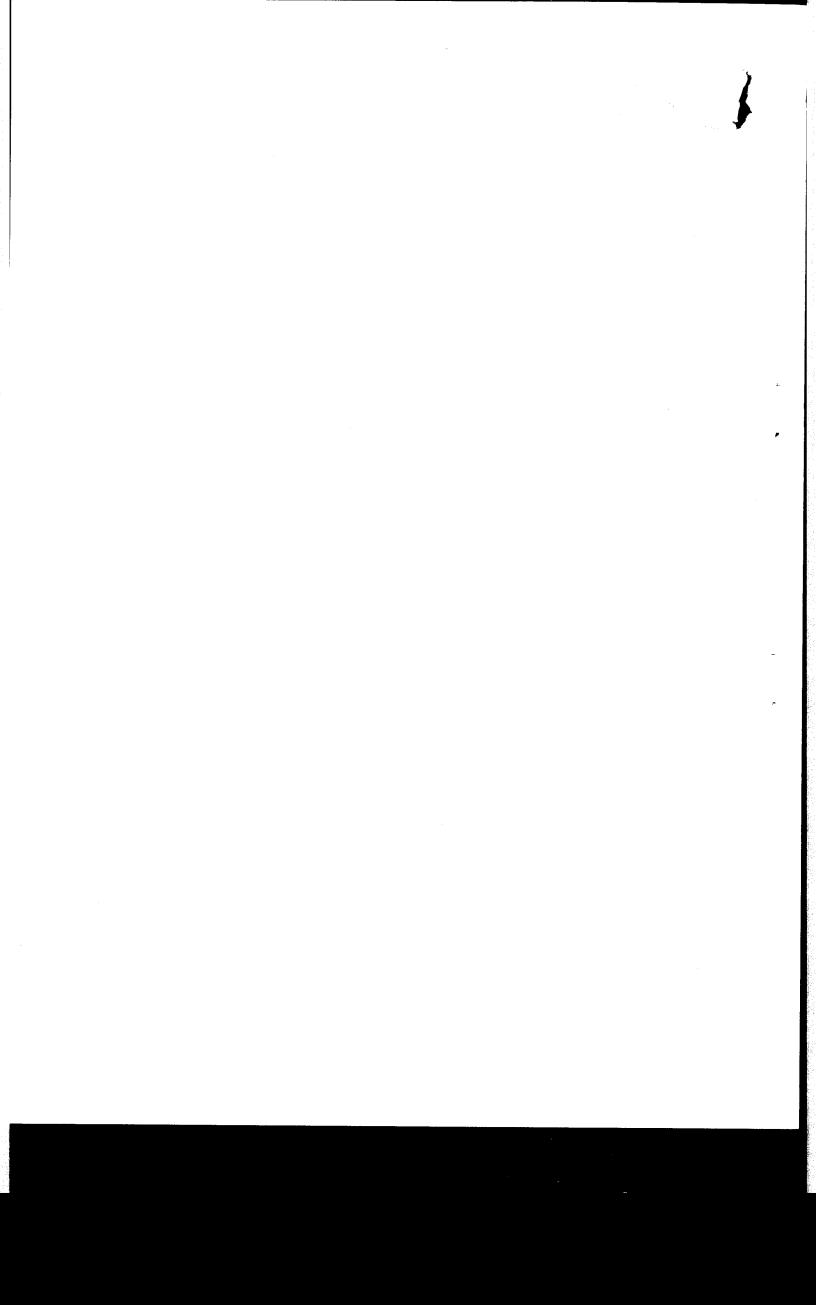
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- (2) An endors under su same effe equal to endorsem thereof a indicated of stamp
- (3) Nothing in
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(ii) the inst months execution

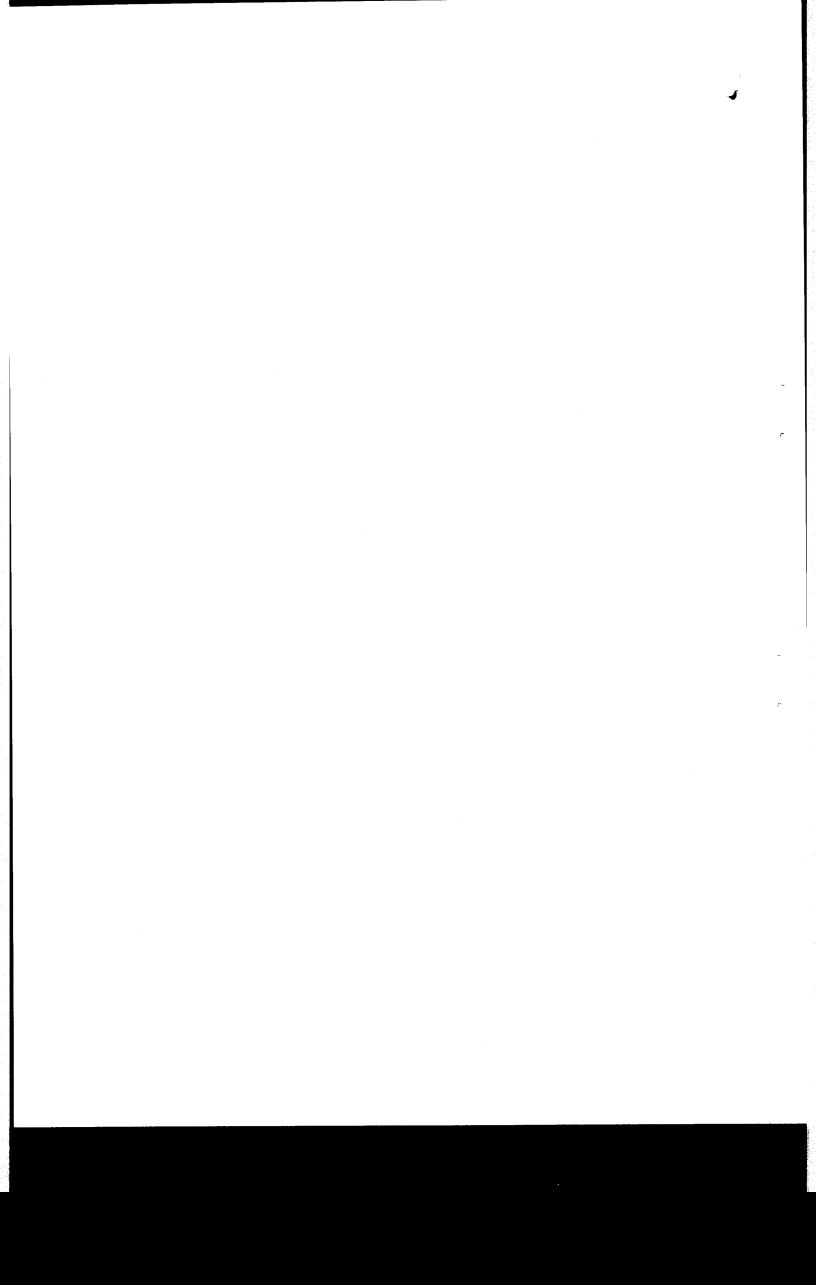


Treasury of a Demand Draft or by Pay Order drawn on a branch of any Scheduled bank, as the case may be, after due verification, to certify in such manner as may be prescribed, by endorsement on the instrument of the amount of duty so paid in cash.

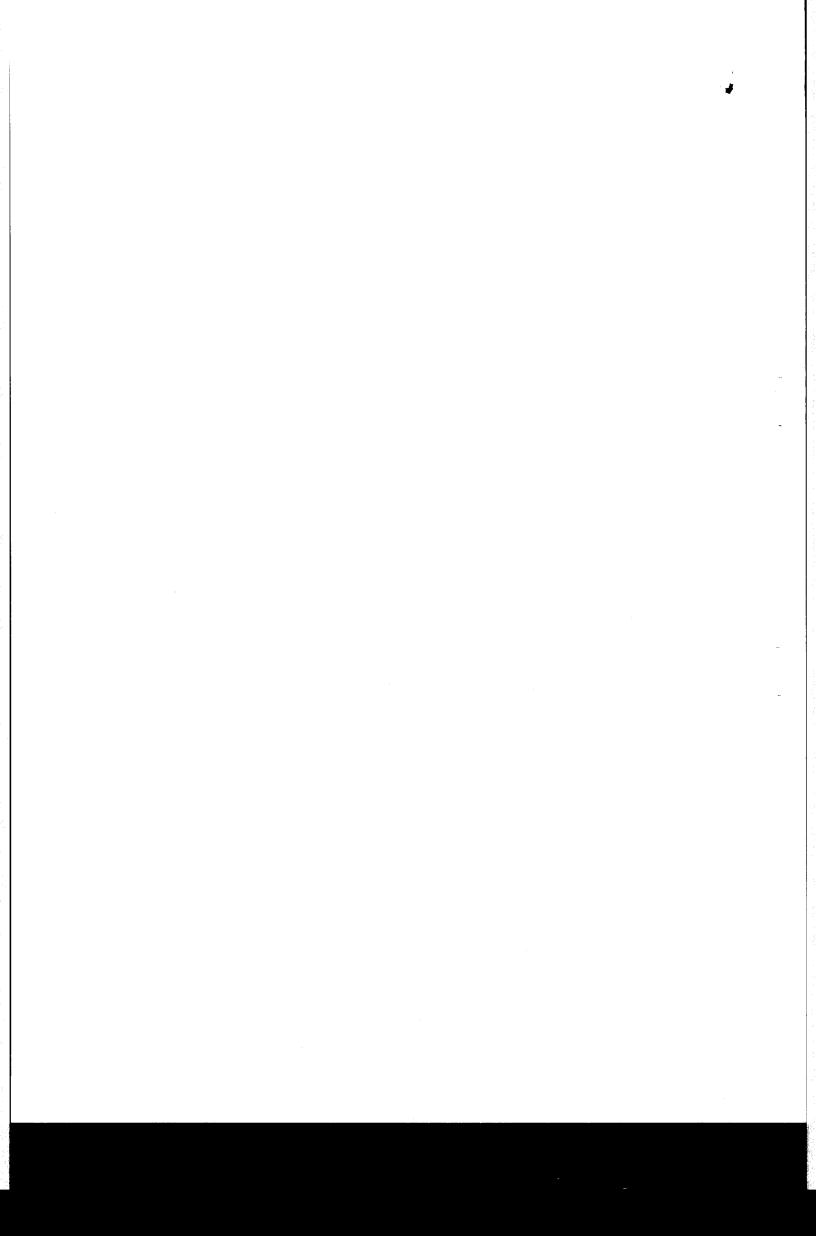
Explanation: Government Treasury includes a Government Sub-Treasury and any other place as the State Government may, by notification in the Assam Gazette, appoint in this behalf:

Provided that the State Government may, by order published in the Official Gazette, direct that the power exercisable by it or by the Collector under this section may be exercised by such other officers as may be specified in the order.

- (2) An endorsement made on any instrument under sub-section (1) shall have the same effect as if the duty of an amount equal to the amount stated in the endorsement has been paid in respect thereof and such payment has been indicated on such instrument by means of stamps in accordance with the requirements of section 10.
- (3) Nothing in this section shall apply to -
 - (i) the payment of stamp duty chargeable on the instruments specified in Entry 91 of List I of the Seventh Schedule to the Constitution of India; and
 - (ii) the instruments presented after six months from the date of their execution or first execution."



THE ASSAM GAZETTE, EXTRAORDINARY, S	EPT. 18, 2004	THE ASSA	M GAZE
3. In the principal Act, in section 17, after the existing provision, the following proviso shall be inserted, namely:-		<u> </u>	re fc p
stamp duty has been paid under section 10-A."			cc pi w
4. In the principal Act, in section 27, for the words and brackets "The consideration (if any)", the words "the market value of the property" shall be substituted.			e: th re si
5. In the principal Act, after section 27, the following new section shall be inserted, namely:-			tl m as
27A. (1) If the Registering Officer appointed under the Registration Act, 1908 while registering any instrument of conveyance, exchange or gift has reason to believe that the market value of the property as fixed by the Government/Collector of the district, which is subject matter of conveyance, exchange or gift had not been truly set forth in the instrument, he may after registering such instrument, refer the same to the Collector for determination of the market value of such proper and the			if b si b li 2 (4) A C si J si si
 (2) On receipt of a reference under sub-section (1), the Collector shall, after giving the parties a reasonable opportunity of being heard and after holding an enquiry in such manner as may be prescribed by rules made under this Act; determine the market value of the property which is the subject matter of conveyance, exchange or gift and the duty as aforesaid, and thereupon the difference, if any, in the amount of duty, shall be payable by the persons liable to pay the duty. (3) The Collector may, on his own motion or otherwise, within two years from the date of registration of any instrument or conveyance, exchange or gift not already 			
	 In the principal Act, in section 17, after the existing provision, the following proviso shall be inserted, namely: "Provided that nothing in this section shall apply to the instrument in respect of which stamp duty has been paid under section 10-A." In the principal Act, in section 27, for the words and brackets "The consideration (if any)", the words "the market value of the property" shall be substituted. In the principal Act, after section 27, the following new section shall be inserted, namely:- 27A. (1) If the Registering Officer appointed under the Registration Act, 1908 while registering any instrument of conveyance, exchange or gift has reason to believe that the market value of the property as fixed by the Government/Collector of the district, which is subject matter of conveyance, exchange or gift had not been truly set forth in the instrument, he may after registering such instrument, refer the same to the Collector for determination of the market value of such proper and the property duty payable thereon. (2) On receipt of a reference under sub-section (1), the Collector shall, after giving the parties a reasonable opportunity of being heard and after holding an enquiry in such manner as may be prescribed by rules made under this Act, determine the market value of the property which is the subject matter of conveyance, exchange or gift and the duty as aforesaid, and thereupon the difference, if any, in the amount of duty, shall be payable by the persons liable to pay the duty. (3) The Collector may, on his own motion or otherwise, within two years from the date of registration of any instrument or 	be inserted, namely: "Provided that nothing in this section shall apply to the instrument in respect of which stamp duty has been paid under section 10-A." 4. In the principal Act, in section 27, for the words and brackets "The consideration (if any)", the words "the market value of the property" shall be substituted. 5. In the principal Act, after section 27, the following new section shall be inserted, namely:- 27A. (1) If the Registering Officer appointed under the Registration Act, 1908 while registering any instrument of conveyance, exchange or gift has reason to believe that the market value of the property as fixed by the Government/Collector of the district, which is subject matter of conveyance, exchange or gift had not been truly set forth in the instrument, he may after registering such instrument, refer the same to the Collector for determination of the market value of such proper and the property duty payable thereon. (2) On receipt of a reference under sub-section (1), the Collector shall, after giving the parties a reasonable opportunity of being heard and after holding an enquiry in such manner as may be prescribed by rules made under this Act; determine the market value of the property which is the subject matter of conveyance, exchange or gift and the duty as aforesaid, and thereupon the difference, if any, in the amount of duty, shall be payable by the persons liable to pay the duty. (3) The Collector may, on his own motion or otherwise, within two years from the date of registration of any instrument or	3. In the principal Act, in section 17, after the existing provision, the following proviso shall be inserted, namely: "Provided that nothing in this section shall apply to the instrument in respect of which stamp duty has been paid under section 10-A." 4. In the principal Act, in section 27, for the words and brackets "The consideration (if any)", the words "the market value of the property" shall be substituted. 5. In the principal Act, after section 27, the following new section shall be inserted, namely:- 27A. (1) If the Registering Officer appointed under the Registration Act, 1908 while registering any instrument of conveyance, exchange or gift has reason to believe that the market value of the property as fixed by the Government/Collector of the district, which is subject matter of conveyance, exchange or gift had not been truly set forth in the instrument, he may after registering such instrument, refer the same to the Collector for determination of the market value of such proper and the property duty payable thereon. (2) On receipt of a reference under sub-section (1), the Collector shall, after giving the parties a reasonable opportunity of being heard and after holding an enquiry in such manner as may be prescribed by rules made under this Act, determine the market value of the property which is the subject matter of conveyance, exchange or gift and the duty as aforesaid, and thereupon the difference, if any, in the amount of duty, shall be payable by the persons liable to pay the duty. (3) The Collector may, on his own motion or otherwise, within two years from the date of registration of any instrument or



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referred to him under sub-section (1) call for and examine the instrument for the purpose of satisfying himself as to the correctness of the market value of the property as set forth in such instrument, which is the subject matter of conveyance, exchange or gift and the duty payable thereon and if after such examination he has reason to believe that the market value of such property has not been truly set forth in the instrument, he may determine the market value of such property and the duty as aforesaid and thereupon the difference, if any in the amount of duty, shall be payable by the person liable to pay the duty:

Provided that nothing in this subsection shall apply to instrument registered before the date of commencement of the Indian Stamp (Assam Amendment) Act, 2004.

(4) Any person aggrieved by an order of the Collector under sub-section (2) or sub-section (3) may prefer an appeal to the Civil Judge of appropriate jurisdiction and all such appeals shall be preferred within such time and shall be heard and disposed of in such manner as may be prescribed.

Explanation: For the purpose of this Act, market value of any property shall be estimated to be the price which in the opinion of the Collector or the Civil Judge Senior Division, as the case may be, such property would have fetched or would fetch, if sold in the open market on the date of execution of the instrument of conveyance, exchange or gift.

Substitution of section 78.

6. In the principal Act, for section 78, the following shall be substituted, namely:-

"Duty or allowance to be rounded off to 78 the next

If the total amount of duty payable, or of allowance to be made under this Act is not a round figure, the total amount shall be rounded off to the next rupee."

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Amendment of Schedule 1 of Act II of 1899, 7. In the principal Act, in Schedule- I, for item Nos. 1-5, 12, 15-20, 22-26, 28-29, 31, 33, 34-36, 38-40, 42-43, 45, 46, 48, 54, 57-58, 60, 61, 63-65, the following shall be substituted, namely:-

"Description of Instruments

1. Acknowledgement

- 2. Administration Bond including Bond given under section 6 of the Government Saving Bank Act, 1873 or Section 291 or Section 376 of the Indian Succession Act, 1925:
 - (a) Where the amount does not exceed Rs.1,000.
 - (b) In any other case
- 3. Adoption Deed
- 4. Affidavit
- 5. Agreement or memorandum of an Agreement:
 - (a) If relating to sale of a bill of exchange.
 - (b) If relating to sale of a Government Security.
 - (c) if relating to purchase or sale of shares, scripts, stocks, bonds, debentures, debenture stocks or any other marketable security of a like nature in or any incorporated company or other body corporate-
 - (i) when such agreement or memorandum of an agreement is with or through a member or between members of a stock exchange recognised under the Securities Contracts (Regulation) Act, 1956.

Proper Stamp Duty

Fifty Rupees.

The same duty as a bond (No. 15) for such amount.

Twenty rupees.

Two hundred rupees.

Fifteen rupees.

Five rupees.

Subject to maximum of Rs. 100 for every Rs. 10,000 or part thereof of the value of Security.

Three rupees for every Rs. 5000 or part thereof of the value of the security at the time of its purchase or sale as the case may be.

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1-5, 12, 15, 46, 48, 54, d, namely:-

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(ii) in other cases

Five rupees for every Rs. 5000 or part thereof of the value of the security at the time of its purchase or sale as the case may be.

(d) If executed for service or for performance of work in any estate whether held by one person or by more persons than one as co-owners and whether in one or more blocks and situated in Assam where the advance given under such agreement does not exceed one thousand rupees.

Five rupees

Ten rupees

(e) if not, otherwise provided for

(a) Where amount or value of the property to which the award relates as set forth in such

Agreement to lease.

award, does not exceed Rs. 1,000.

12. Award:

(b) if it exceeds Rs. 1,000 but does not exceed Rs. 5,000.

and for every additional Rs. 1,000 or part thereof in excees of Rs.5,000.

15. Bond [As defined by Section 2(5)] not being debenture (No-27) and not being otherwise provided for by this Act or by the Court Fees Act, 1870

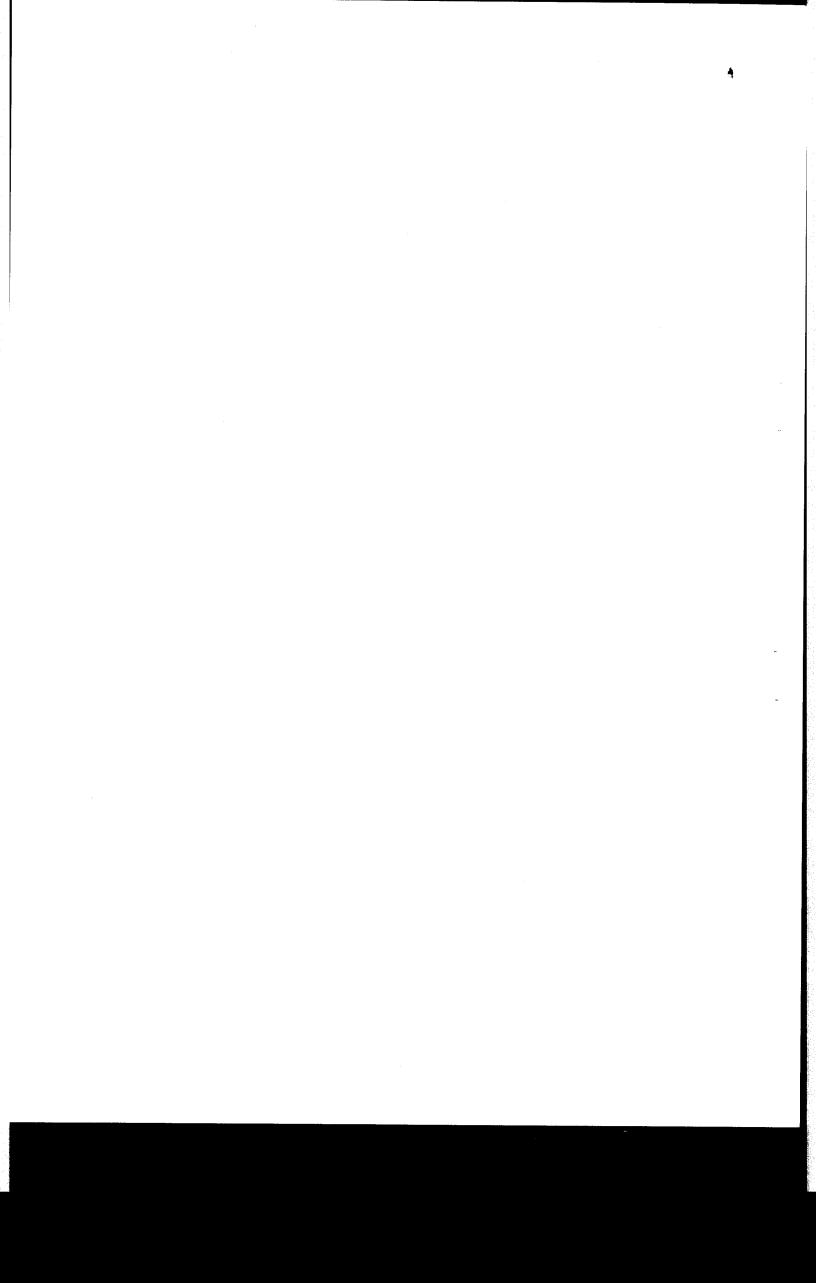
Where the amount of value secured does not exceed Rs. 500.

The same duty a Bond for such amount.

Twenty rupees.

Two rupees subject to a maximum of one hundred and thirteen rupees.

Ten rupees.



and for every Rs. 500 or part thereof in excess of Rs.1,000.

- 16. Bottomry Bond that is to say, any instrument whereby the master of sea going ship borrows money on the security of a ship to enable him to preserve the ship or pre-secute her voyage-
- 17. Cancellation instrument of (including any instrument by which any previously executed is cancelled) if attested and not otherwise provided for.
- 18. Certificate of sale (in respect of each property put up as a separate lot and sold) granted to the purchaser of any property sold by public auction by a Civil or Revenue Court or Collector or Revenue Officer.
- 19. Certificate or other document evidencing the right or title of Five rupees. the holder thereof or any other person either to any shares, script or stock in or of any incorporated company or other body corporate or to become proprietor of shares, script or stock in, or of any such company or body.
 - 20. Charter Party, that is to say, any instrument (except and agreement for the hire of a tug steamer), whereby a vessel or some specified principal part thereof is left for the specified purpose of the charter whether it includes a penalty clause or not.

Twenty rupees.

Rs. 10

The same duty as a Bond (No-15) for such amount.

Thirty rupees.

Same duty Conveyance (No.23) for a market value of equal to the amount of the purchase money only

Fisteen rupees. State Nicht

22. Compositi say, any inst a debtor, wh property fo creditors or a composi¹ their debt creditors or made for tl debtor bi supervisiunder lette benefit of

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23. Convey section Transfer under No

Where the property for set forth th Rs. 1000.

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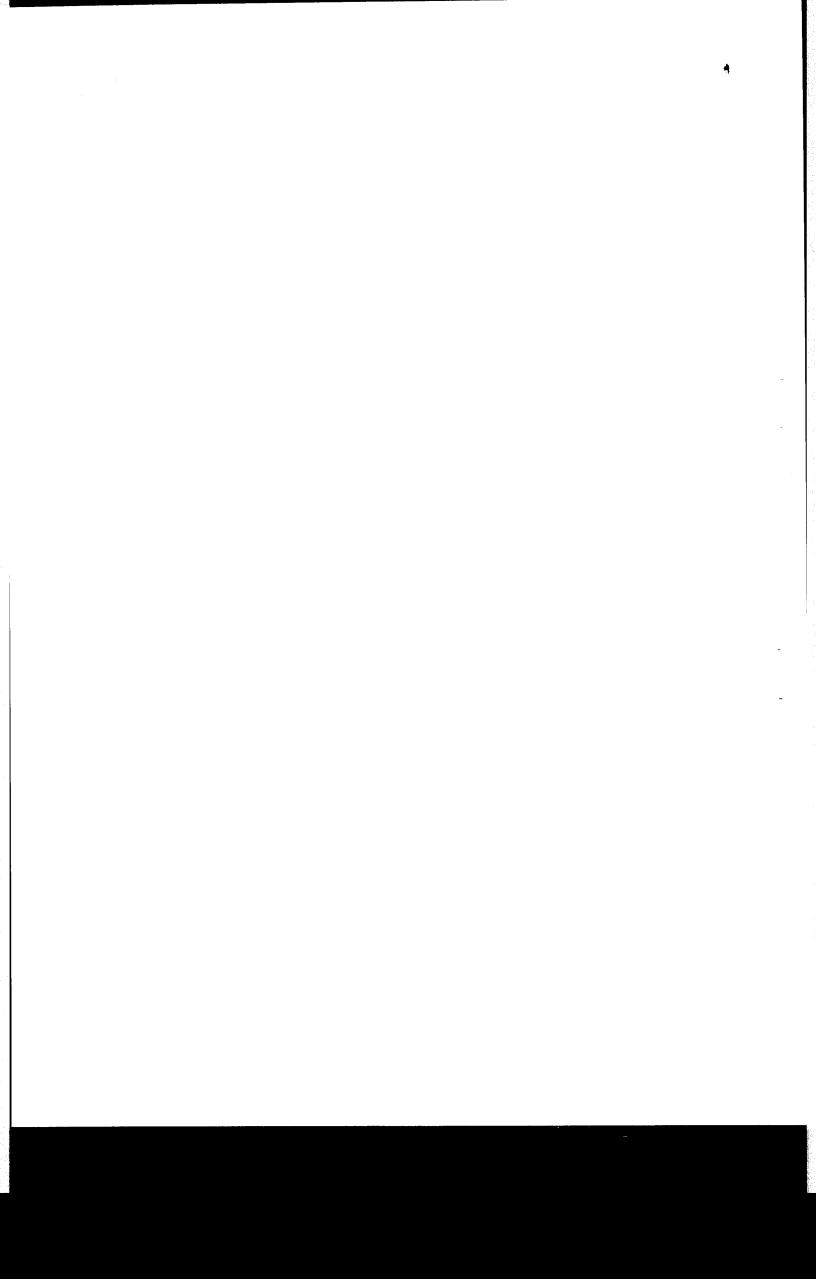
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22. Composition Deed that is to say, any instrument executed by Seventy five rupees. a debtor, whereby he conveys his property for the benefit of his creditors or whereby payment of a composition or dividend on their debts is secured to the creditors or whereby provision is made for the continuance of the debtor business, under the supervision of inspectors or under letters of licence, for the benefit of his creditors.

23. Conveyance (As defined by section 2(10) not being a Transfer charged or exempted under No. 62.

Where the market value of the property for such conveyance as set forth therein does not exceed Rs. 1000.

Where it exceeds Rs. 1000 but does not exceed Rs. 10000.

Where it exceeds Rs. 10,000 but does not exceed Rs. 50,000.

Where it exceeds Rs. 50,000 but does not exceed Rs. 1,00,000.

And for every Rs. 1,000 or part thereof in excess of Rs. 1,00,000.

Provided that where the instrument or the conveyance is in respect of an industrial loan certified as such by the Director of Industries, Assam the stamp duty shall be half of the above rate.

Fifty rupees.

Sixty rupees per thousand or part thereof

Sixty five rupees per thousand or part thereof

Eighty rupees per thousand or part thereof

One hundred twenty rupees.

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24. Copy or extract certified to be true copy or extract by or by order of any public officer and not chargeable under the law for the time being in force relating to court fees.	THE ASSAM GAZETTE, 31. Exchan instrument
(i) If the original was not chargeable with duty or if the duty with which it was chargeable does not exceed two rupees. Five rupees.	33. Gift instru
(ii) in any other case not falling within the provisions of section 6-A. Ten rupees.	transfer (N
25. Counterpart or Duplicate of any instrument chargeable with duty and in respect of which proper duty has been paid.	5 34. Indemnity soil of Supersoil Su
(a) if the duty with which the The same duty as is original instrument is payable on the original. chargeable does not exceed two rupees.	installation Tease or agreement (a) Where I
(b) in any other case not falling Ten rupees within the provisions of Section 6-A.	unol (2 of deliver deliver (i) Whe better to be to be to be
26. Customs Bonds -	than
(a) Where the amount does not The same duty as bond exceed Rs. 1,000. for such amount.	We (ii) whole amount #15
(b) in any other case Fifty rupees	grud

Fifty rupees

Fifty rupees.

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29. Divorce instrument of, that is

to say, any instrument by which

any person effects the

dissolution of his marriage.

28. Delivery order in respect goods Five rupees

31. Exchange of property, instrument of

duty The same conveyance (No. 23) for market value equal to the market value of the property of greatest value as set forth in such instrument.

33. Gift instrument of not being a settlement (No. 58) or will or transfer (No. 62) de l'échie

The same duty conveyance (No. 23) for market value equal to the market value of the property of greatest value as set forth in such instrument.

34. Indemnity Bond

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The same duty as security bond for the same amount.

35. LEASE-including an under lease or sub-lease and any agreement to let or sub-let :-

(a) Where by such lease is fixed and no premium is paid or a rol (can be delivered.

(i) Where the lease purports to be for a term of less than one year.

The same duty as a Bond (No. 10) for the whole amount payable or deliverable under such lease.

miles (ii) Where the lease purports to be for a term of not less than one year but not more than five years. a adregady ii

The same duty as a Bond (No. 15) for the amount or value of the average annual rent reserved

(iii) Where the lease The same duty as a purports to be for a term conveyance (No. 23) for a

exceeding five years, and market value equal to the not exceeding ten years. amount or value of the average annual rent reserved.

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(iv) Where years.

the lease The same duty as a purports to be for a term conveyance (No. 23) fog a exceeding ten years, but market value equal to twice not exceeding twenty the amount or value of the average annual rent reserved.

- (v) Where the lease purports The same duty as a years.
 - to be for a term conveyance (No. 23) for a exceeding twenty years, market value equal to three but not exceeding thirty times the amount or value of the average annual rent reserved.
- (vi) Where purports to be for a term exceeding thirty years, but not exceeding one hundred years.

. Dienst

the lease The same duty as a conveyance (No. 23) for a market value equal to four times the amount or value of the average annual rent reserved.

(vii) Where the lease purports to be for a term. The same duty as a years, or in perpetuity. the of a place,

and Market States

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exceeding one hundred conveyance (No. 23) for a market value equal in the case of a lease granted solely for agricultural purposes to one-tenth and in any other case to onesixth of the whole amount of rents which would be paid or delivered in respect of the first fifty years of the lease.

(viii) Where the lease does not purport to be for any The same duty as a definite term.

conveyance (No. 23) for a market value equal to three times the amount or value of the average annual rent

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(b) Where the lease is granted for a fine or premium or for money advanced and where

(c) Where the lease is granted for a fine or premium or for money advanced in addition to rent reserved.

no rent is reserved.

which would be paid or delivered for the first ten years if the lease continued so long.

The same duty as a conveyance (No. 23) for a market value equal to the amount or value of such fine or premium or advance as set forth in the lease.

The same duty as a conveyance (No. 23) for a market value equal to the amount or value of such fine or premium or advance as set forth in the lease, in addition to the duty which would have been payable on such lease if no fine or premium or advance had been paid or delivered:

Provided that, in any case where an agreement to lease is stamped with the advalorem stamp required for a lease and a lease in pursuance of such agreement is subsequently executed the duty on such lease shall not exceed two rupees.

Exemption

Lease, executed in the case of cultivator and for the purpose of cultivation (including a lease of trees for the production of food or drink) without the payment

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- 39. Memorandum of Association of a Company
 - (a) If accompanied by articles of association under section 26, 27 and 28 of the Companies Act, 1958.

(b) If not so accompanied.

Five hundred rupees.

Two hundred rupees.

- 40. MORTGAGE DEED not being an agreement relating to Deposit of Title deeds pawn or pledge (No. 6) Bottomry Bond (No. 16), Mortgage of a Crop (No. 41), Respondentia Bond (No. 56), or Security Bond (No. 57). och Especial Harvier
 - (a) When possession of the property or any part of the conveyance (No. 23) for a property comprised in such market value equal to the deed is given by the amount secured by such mortgagor on agreed to be deed. given. Apithopologyayah) (...

(b) When possession is not. The same duty as a Bond given or agreed to be given (No. 15) for the amount as aforesaid. secured by such deed.

The same duty as a

Explanation - A mortgagor who gives to the mortgagee a power of attorney to collect rents or a lease of the property mortgaged or part thereof is deemed to give possession within the meaning of this article.

(c)(i) When a collateral or Three rupees. auxiliary or additional or substituted security, or by

way of further assurance for the above mentioned where the purpose principal or primary security is duly stamped for every sum secured not exceeding Rs. 1,000.

(ii) and for every Rs. 1,000 or part thereof secured in excess of Rs. 1,000.

Four rupees.

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Act. XIX of 1883.

45. PART

Act. XII of 1884

N.B. - T partitione and not si equal sha shares are

Provided

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Fifteen rupees.

Exemptions

(1) Instruments executed by persons taking advance under the Land Improvement Loans Act, 1983 or the Agriculturists' Loans Act, 1884, or by their sureties as security for the repayment of advances.

- (2) Letter of hypothecation accompanying a bill of exchange.
- 42. Notarial Act, that is to say, instrument, endorsement, note attestation certificate or entry not being a protest (No. 50) made or signed by a Notary Public in the execution of the duties of his office or by any other person lawfully acting as not any public.
- 43. Note or Memorandum sent by a Broker or Agent to his Principal intimating the purchase or sale on account of such principal.

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- (a) of any goods exceeding in Five rupees. value twenty rupees.
- (b) of any stock or marketable Five rupees for every security exceeding in value Rs. 10,000 or part thereof twenty rupees.

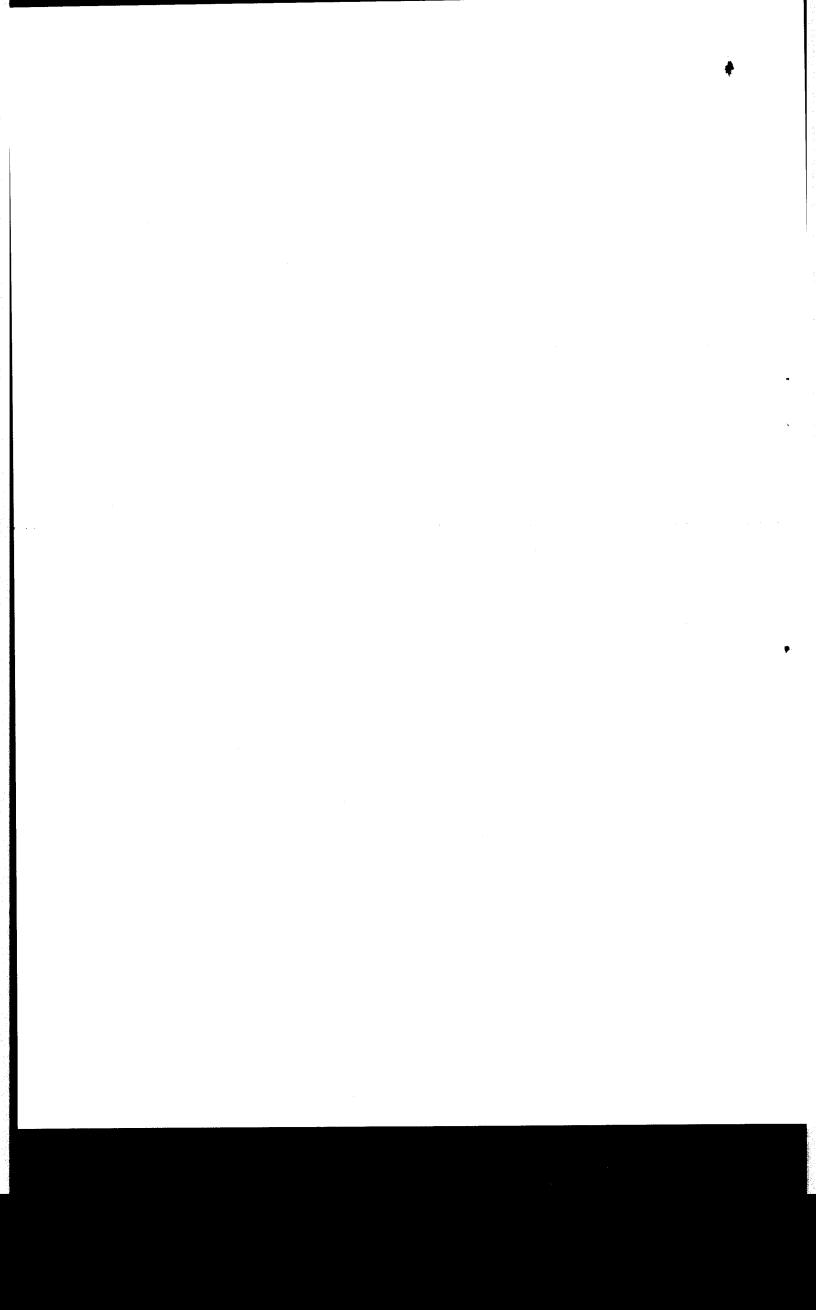
of the value of the stock or security.

Note of Protest by the Master of Ten rupees. Ship

- 45. PARTITION- Instrument of The same duty as a Bond [As defined by section 2(15)]. (No. 15) for the amount or the value of the separated share or shares of the property.
- N.B. The largest share remaining after the property is partitioned (or if there are two or more shares of equal value and not smaler than any of the other share then one of such equal share) shall be deemed to be that from which the other shares are separated.

Provided always that -

(a) When an instrument of partition containing an agreement to divide property in severalty is executed and a partition is effected in pursuance of such agreement the duty chargeable upon the instrument effecting such partition shall be reduced by the amount of duty paid in respect of the first instrument, but shall not be less than three rupees and thirty paise;



by Sec. (21), not being proxy

purpose of procuring the

(a) When executed for the sole Fifteen rupees

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registration of one or more documents in relation to a single transaction or for admitting exceution of one or more such documents.

(b) When required in suits or Fifty rupees proceedings under Presidency Small Cause Courts Act, 1882.

(c) When authorising one person or more to act in a single transaction other than the case mentioned in clause (a).

One hundred rupees

(d) When authorising not more Two hundred rupees than five persons to act jointly and severally in more than one transaction or generally.

(e) When authorising more Four hundred rupees than five, but not more than ten persons to act jointly and severally in more than one transaction or generally.

(f) When given for consideration Same duty as a conveyance and authorising the attorney (No. 23) for the amount of to sell any immovale the market value. property.

(g) In any other case

One hundred rupees

54. RECONVEYANCE OF MORTGAGED PROPERTY -

(a) If the consideration for The same duty as a which the property was mortgaged does not exceed Rs.1000.

conveyance (No. 23) for the amount of the market value as set forth in the conveyance.

(b) If any other case

Sixty rupees.

Transfer

64. Trust

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duty.

55. Release

(a) if the amount or value of The same duty as a Bond the claim does not exceed for such amount or value Rs. 1000.

as set forth in the Release.

(b) in any other case

Fifty rupees.

- 57. Security Bond or Mortgaged
- Deed executed by way of security for the due execution of an office or to account for money or other property received by virtue thereof, or executed by a surety to secure the due performance of a contract.

The same duty as Bond for the amount secured.

(b) in any other case

Fifty rupees.

58. Settlement

A. Instrument of, (including a The same duty as deed of dower).

(a) when the amount secured

does not exceed Rs. 1,000

B. Revocation of.

conveyance (No. 23).

The same duty as conveyance for a sum equal to the amount of value of the property concerned as set forth in instrument the revocation.

60. Shipping order

Five rupees.

- 61. Surrender of Lease
 - (a) when the duty with which the lease is chargeable does not exceed ten rupees.

The duty with which such lease is chargeable.

63. Transfer of Lease by way of assignment and not by way of under lease.

The same duty as a conveyance (No. 23) for a market value equal to the amount of the market value for the transfer.

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ExemptionsTransfer of any lease exempt from duty.

64. Trust

A.-Declaration of, or concerning any property when made by any writing not being a will The same duty as a Bond for a sum equal to the amount or value of the property concern, as set forth in the instrument.

B.-Revocation of, or concerning, any property when made by instrument, any other than a will.

The same duty as a Bond (No. 15) for a sum equal to the amount or value of the property concerned, as set forth in the instrument, but not exceeding thirty rupees.

65. Warrant for Goods

Five rupees."

M. K. DEKA,
Commissioner & Secretary to the Govt. of Assam,
Legislative Department, Dispur.

GUWAHATI- Printed & Published by the Dy. Director (P&S), Directorate of Ptg. & Sty., Assam, Guwahati-21 (Ex-Gazette) No. 379-500-600-18-9-2004.

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Registered No. 768/97

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ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ EXTRAORDINARY

EXTRAORDINARI

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY THE AUTHORITY

নং 242 দিশপুৰ, শুক্ৰবাৰ, 8 আগষ্ট, 2008, 17 শাওণ, 1930 (শক) No. 242 Dispur, Friday, 8th August, 2008, 17th Sravana, 1930 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 7th August, 2008

No. LGL.2/2008/17. -- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XIX OF 2008

(Received the assent of the Governor on 5th August, 2008)

THE INDIAN STAMP (ASSAM AMENDMENT) ACT, 2008

AN

ACT

Further to amend the Indian Stamp Act, 1899, in its application to the State of Assam.

Preamble

Whereas it is expedient further to amend the Indian Stamp Act, 1899, hereinafter referred to as the principal Act, in its application to the State of Assam, in the manner hereinafter appearing;

Republic

y Act, 1955.

Assam Act XII of

1955.

ause (d), for the 1 mark ";" shall sub-clause (e)

incil."

UE, t of Assam, ent.

Assam, Guwahati-21.

It is hereby enacted in the Fifty-minth year of the Republic of India as follows: -

Short title, extent and commencement.

. (1) This Act may be called the Indian Stamp (Assam Amendment) Act, 2008.

(2)It extends to the whole of Assam.

(3) It shall be deemed to have come into force on the 7th day of June, 2008.

Amendment of Schedule-I

2. In the principal Act, in Schedule-1, for item No. 23, the following shall be substituted, namely:-

"23. Conveyance [as defined by Section-2(10)], not being a Transfer, charged or exempted under No. 62.

Five percent of the market value of the property for such conveyance made in favour of women and six percent for others."

Repeal and Saving

3. (1) The Indian Stamp (Assam Amendment)
Ordinance, 2008 is hereby repealed.

Assam Ordinance No.I of 2008

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(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under the corresponding provisions of this Act, as if this Act had come into force on the date the sold Ordinance come into force.

MOHD. A. HAQUE,

Secretary to the Government of Assam, Legislative Department.



THE ASSAM GAZETTE

অসাধাৰণ EXTRAORDINARY প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY THE AUTHORITY

নং 422 দিশপুৰ, বৃহস্পতিবাৰ, 16 ছেপ্টেম্বৰ, 2021, 25 ভাদ, 1943 (শক)
No. 422 Dispur, Thursday, 16th September, 2021, 25th Bhadra, 1943 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 16th September, 2021

No. LGL.2/2008/52.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 9th September, 2021 is hereby published for general information.

ASSAM ACT NO. XXVII OF 2021

(Received the assent of the Governor on 9th September, 2021)

THE INDIAN STAMP (ASSAM AMENDMENT) ACT, 2021

AN ACT

further to amend the Indian Stamp Act, 1899, in its application to the State of Assam.

Preamble

Whereas it is expedient further to amend the Indian Stamp Act, 1899, hereinafter referred to as the principal Act, in its application to the State of Assam, in the manner hereinafter appearing;

1899

It is hereby enacted in the Seventy second Year of the Republic of India as follows:-

Short title, extent and commencement

(2)

- 1. (1) This Act may be called the Indian Stamp (Assam Amendment) Act, 2021.
 - (3) It shall come into force at once.

It extends to the whole of Assam.

Amendment of 2. Schedule -I of Act-II of 1899 In the principal Act, in Schedule – I, for the item nos. 1-12, 13(b) (c), 14-20, 22-65 the following shall be substituted namely:

"Description of Instruments (1)	Proper Stamp Duty' (2)
1.Acknowledgement	Rs.100/-
2. Administrative Bond	Rs.1000/-
3. Adoption Deed	Rs.500/-
4. Affidavit including affirmation or declaration.	Rs.100/-
5. Agreement or memorandum of an Agreement.	
(a) Agreement for conveyance	Rs 100/- for agreement value up- to Rs 1,00,000/-
	Rs. 1000/- for agreement value from Rs. 1,00,000/- to 10,00,000/-
	Rs. 5,000/- for agreement value above Rs.10,00,000/-
(b) Development Agreement	Rs.5,000/-
(c) Other Agreement	Rs.100/-
6. Agreement relating to deposit of title-deeds, pawn or pledge,-	
(a) if such loan or debt is repayable on demand or more than three months from the date of the instrument evidencing the agreement,-	Rs.10/-
(i) if the amount of loan does not exceed Rs. 1000;	13.10/-

(ii) if it exceeds Rs.1000 and does not exceed Rs. 10,000;	Rs.20/-
(iii) and for every Rs.10,000 or part thereof in excess of Rs.10,000	Rs.100/-
(b) if such loan or debt is repayable not more than three months from the date of such instrument	Same of the duty payable as No13(b)
7. Appointment in execution of a power,-	
(a) where the value of the property does not exceed Rs. 1000	Rs.100/-
(b) in any other case	Rs.200/-
8.Appraisement or Valuation,-	
(a) where amount does not exceed Rs. 1000	The same duty as a Bond (No.15) for such amount
(b) in any other case	Rs.50/-
9. Apprenticeship Deed	Rs.100/-
10.Article of Association of a company,-	
(a) where the company has no share capital or the nominal share capital does not exceed Rs.2,500	Rs.150/-
(b) where the nominal share capital exceeds Rs 2,500 but does not exceed Rs.5000	Rs. 200/-
(c) where the nominal share capital exceeds Rs.500 but does not exceeds Rs.1,00,000	Rs.500/-
(d) where the nominal share capital exceeds Rs.1,00,000	Rs.750/-
11. Articles of Clerkship, or contract whereby any person first becomes bound to serve as a clerk in order to his admission as an attorney in any High Court,-Assignment See Conveyance (No. 23), Transfer (No. 62), and Transfer of Lease (No. 63), as the case may be, Attorney, See Entry as an Attorney (No. 30), and Power-of-Attorney (No.48). Authority to adopt, See Adoption-Deed (No.3)	Rs 250 /-
12. Award ,-	
(a) where amount or value of the property to which the award relates as set forth in such award, does not exceed Rs.1,000/-	2% of the value set forth in the document
(b) if exceeds Rs.1000/- but does not exceed Rs.5,000/- and for every additional Rs.1,000/- or part thereof in excess of Rs. 5,000/-	2% of the value set forth in the document
(d) where the nominal share capital exceeds Rs.1,00,000 11. Articles of Clerkship, or contract whereby any person first becomes bound to serve as a clerk in order to his admission as an attorney in any High Court,— Assignment See Conveyance (No. 23), Transfer (No. 62), and Transfer of Lease (No. 63), as the case may be, Attorney, See Entry as an Attorney (No. 30), and Power—of-Attorney (No.48). Authority to adopt, See Adoption-Deed (No.3) 12. Award,— (a) where amount or value of the property to which the award relates as set forth in such award, does not exceed Rs.1,000/- (b) if exceeds Rs.1000/- but does not exceed Rs.5,000/- and for every additional Rs.1,000/- or part thereof in excess of	2% of the value set forth in the document 2% of the value set forth in the

	T.
13. (b) where payable otherwise than on demand-	
(i) where payable not more than three months after date or sight,-	
if the amount of the bill or note does not exceed Rs.500	Rs.2/-
if it exceed Rs.500 but does not exceed Rs. 1,000;	Rs.5/-
and for every additional Rs.1,000 or part thereof in excess of Rs.1,000	Rs 5/-
(ii) Where payable more than three months but not more than six months after date or sight,-	
if the amount of the bill or note does not exceed Rs.500	Rs.2/-
if it exceeds Rs.500 but does not exceed Rs. 1,000	Rs.4/-
and for every additional Rs.1,000 or part thereof in exceeds of Rs.1,000	Rs.4/-
(iii) Where payable more than six months but not more than nine months after date or sight,-	
if the amount of bill or note does not exceed Rs.500;	Rs.2/-
if it exceeds Rs.500 but does not exceed Rs. 1,000;	Rs.2/-
and for every additional Rs. 1,000 or part thereof if it exceeds of Rs.1,000;	Rs.4/-
(iv) where payable more than nine months but not more than one year after date or sight,-	
if the amount of the bill or note does not exceed Rs.500;	Rs.4/-
if it exceed Rs. 500 but does not exceed Rs 1,000	Rs.2/-
and for every additional Rs.1,000 or part thereof in exceeds of Rs.1,000;	Rs.4/-
(c) where payable at more than one year after date or sight,- if the amount of the bill or note does not exceed Rs.500;	Rs.2/-
if it exceed Rs.500 but does not exceed Rs.1,000;	Rs.5/-
and for every additional Rs. 1,000 or part thereof in excess of Rs.1,000	Rs.10/-
14. Bill of Lading (including a through bill of lading)	Rs.10/-
15. Bond	
[(As defined by Section 2(5) of the Indian Stamp Act, 1899]	2% of the value set forth in the document

16.Bottomry Bond	The same duty as Bond (No. 15) for the same amount	
	13) for the same amount	
17.Cancellation	Rs.1000/-	
18. Certificate of Sale	(a) 1% of the value set in the document in favour of Women solely (b) 2% of the value set in the document in case of joint registration with women, (c) 3% of the value set in the document in favour of a male or other juridical person	
19.Certificate or other document evidencing the right or title	Rs.500/-	
20.Charter- Party	Rs.50/-	
22.Composition Deed	Rs.100/-	
23.Sale (Conveyance) Conveyance (as defined by section 2(10) not being a transfer, charged or exempted under No.62	(a) 1% of the value set in the document in favour of women solely(b) 2% of the value set in the document in case of joint registration with women,	
	(c) 3% of the value set in the document in favour of a male or other juridical person	
24. Certified Copy	Rs.50/-	
25. Counterpart or a duplicate of any instrument	Rs.500/-	
26.Customs Bond (a) where the amount does not exceed Rs. 1,000/-	The same duty as Bond (No.15) for such amount	
(b) in any other case	Rs.1000/-	
27.Debenture,-		
(a) by endorsement or by a separate instrument of transfer,- where the amount or value does not exceed Rs.10;	Rs.1/-	
10-50	Rs.1/-	
50-100	Rs.1/-	
100-200	Rs.1/-	
200-300	Rs.2/-	

300-400	Rs.2/-
400-500	Rs.2/-
500-600	Rs.3/-
600-700	Rs.3/-
700-800	Rs.3/-
800-900	Rs.3/-
900-1,000	Rs.3/-
and for every Rs.500 or part thereof excess of Rs.1,000	Rs.1/-
(b) By Delivery,-	va tanu u e va e va e
 (i) where the amount or value of the consideration for such debenture as set forth therein does not exceed Rs.50; 	Rs 1/-
(ii) where it exceeds Rs. 50 but does not exceed Rs.100	Rs.1/-
100-200	Rs.2/-
200-300	Rs.2/-
300-400	Rs.3/-
400-500	Rs.4/-
500-600	Rs.5/-
600-700	Rs.6/-
700-800	Rs.6/-
800-900	Rs.7/-
900-1,000	Rs.7/-
and for every Rs.500 or part thereof in excess of Rs.1,000	Rs.4/-
28. Delivery- Order in respect of Goods	Rs.10/-
29.Divorce	Rs.200/-

30.Entry as an Advocate, Vakil or Attorney on the Roll of any High Court [under the Indian Bar Councils Act, 1926, or] in exercise of powers conferred on such court by Letters Patent or by the [Legal Practitioners Act, 1844] –	
(a) in any case of an Advocate or Vakil;	Five Hundred rupees
(b) in any case of an Attorney. Exemptions Entry of an advocate, vakil or attorney on the the roll of any	Two hundred and fifty rupees.
High Court when he has previously been enrolled in High Court [Omitted]	31-5 Me 40 : 10
31.Exchange of property	(a) 1% of the value set in the document in favour of Women solely
	(b) 2% of the value set in the document in case of joint registration with women,
average little in a second	(c) 3% of the value set in the document in favour of a male or other juridical person
32. Further Charge,-	
(a) when the original mortgage is one of the description referred to in clause (a) of Article No. 40 (That is, with possession)	The same duty as a conveyance (No.23) for a consideration equal to the amount of the further charge secured by such instrument
(b) when such mortgage is one of the description referred to in clause (b) of the Article No. 40 (that is, without possession),-	
(i) if at the time of execution of the instrument of further charge possession of the property is given, or agreed to be given under such instrument;	The same duty as a Conveyance (No.23) for a consideration equal to the total amount of the charge (including the original mortgage and further charge)
(ii) if the possession is not so given	The same duty as a Bond (No.15) for the amount of the further charge secured by such instrument.
33.Gift	(a) 1% for Women solely,(b) 2% for joint registration with women,
	(c) 3% if the property is registered exclusively in the male or other juridical person
	(d) 0.5% in case of person nearest blood related person (Blood related)
34. Indemnity Bond	Rs.1,000/-

	by such lease the rent is fixed and no premium or delivered –	
(i)	where the lease purports to be for a term of less than one year;	Same duty as Bond (No. 15) for the whole amount payable or deliverable under such lease.
(ii)	where the lease purports to be for a term of not less than one year but not less than one year but not more than five years;	The same duty as Bond (No. 15) for the amount o value of the average annual rent reserved.
(iii)	where the lease purports to be for a term exceeding five years, and not exceeding ten years;	The same duty as Conveyance (No. 23) for a market value equal to the amount or value of average annual rent reserved.
(iv)	where the lease purports to be for a term exceeding ten years, but not exceeding twenty years;	Same duty as a Conveyance (No. 23) for a market value equal to twice the amount or value of the average annual rent reserved.
(v)	where the lease purports to be for a term exceeding twenty years, but not exceeding thirty years;	Same duty as a Conveyance (No. 23) for a market value equal to three times the amount or value of the average annual rent reserved.
(vi)	where the lease purports to be for a term exceeding thirty years, but not exceeding one hundred years;	Same duty as a Conveyance (No. 23) for a market value equal to four times the amount or value of the average annual rent reserved.
(vii)	where the lease purports to be for a term exceeding one hundred years, or in perpetuity;	The same duty a Conveyance (No. 23) for a market value equal in the case of a lease granted solely for agriculture purposes to one- tenth and in any other case to one- sixth of the whole amount or rents which would be paid or delivered in respect of the first fifty years of the lease.
(viii)	where the lease does not purport to be for any definite term;	The same duty as a Conveyance (No. 23) for a market value equal to three times the amount or valu of the average annual rent which should be paid or delivered for the first ten years if the lease continues so long.
	the lease is granted for a fine or premium or oney advanced and where no rent is reserved;	The same duty as a Conveyand (No. 23) for a market value equator to the amount or value of such fine or premium or advanced a set forth in the lease.

(c) where the lease is granted for a fine or premium or for money advanced in addition to rent reserved.	The same duty as Conveyance (No. 23) for a market value equal to the amount or value of such fine or premium or advanced as set forth in the lease, in addition to the duty which would have been payable on such lease if no fine or premium or advance had been paid or delivered. Provided that, in any case where an agreement to lease is stamped with the <i>ad - valorem</i> stamp required for a lease, and a lease in pursuance of such agreement is subsequently executed, the duty on such lease shall not exceed rupees two hundred.
Exemptions	
Lease, executed in the case of cultivation and for the purposes of cultivation (including a lease of trees for the production of food or drink) without the payment or delivery of any fine or premium, when a definite term is expressed and such term does not exceed one year, or when the average annual rent reserved does not exceed one hundred rupees. In this exemption a lease for the purpose of cultivation shall include a lease of lands for cultivation together with a homestead or tank. Explanation: When lease undertakes to pay any recurring charges, such as Government revenue, landlords share or	
cesses, or the owner's share of municipal rates of taxes, which is by law recoverable from the lessor, the amounts so agreed to be paid by the lessee shall be deemed to be part of	
the rent.	D 200/
36. Letter of Allotment of Shares	Rs.200/-
37. Letter of Credit	Rs.10/-
38.Letter of license	Rs.50/-
39.Memorandum of Association of a Company,- (a) if accompanied by Articles of Association under Sec. 26,27 & 28 of the Companies Act, 1956;	Rs.500/-
(b) if not so accompanied	Rs.750/-

40(a) Mortgage (with possession)	(a) 1% of the mortgage amount for women solely,
	(b) 2% of the mortgage amount for joint registration with women,
3	(c) 3% of the mortgage amount if
	the property is registered exclusively in the male or other juridical person
(b) Mortgage (without possession Equitable Mortgage)	0.5% of the mortgage amount
when possession is not given or agreed to be given as aforesaid	(maximum Rs.10,000/-)
41. Mortgage of a Crop,-	
(a) when the loan is repayable not more than three months from the date of the instrument –	
For every sum secured not exceeding Rs.500	Rs.1/-
and for every Rs. 200 or part thereof secured in excess of Rs. 200	Rs.1/-
(b) when the loan is repayable more than three months, but not more than eighteen months from the date of the instrument-	
for every sum secured not exceeding Rs.100	Rs.2/-
and for every Rs.100 or part thereof secured in excess of Rs.100	Rs.2/-
42.Notarial Act	Rs 50/-
43. Note or Memorandum,-	
(a) of any goods exceeding in value twenty rupees	Rs.10/-
(b) of any stock or marketable security exceeding in value twenty rupees	Rs.10/-
44.Note of protest by the Master of a ship	Rs.20/-
45.Partition	0.5% of amount of the value of the separated share/ shares of the property
46.(A) Partnership –	Rs. 1000/-
(B) Dissolution of Partnership	Rs.500/-
47. Policy of Insurance	9
A- Sea Insurance-	
(1) For or upon any voyage,—	
(i) where the premium or consideration does not exceed the rate of on-eight per centum of the amount insured by the policy;	Rs.1/- Rs.1/-
ponej,	

(ii) in any other case, in respect of every full sum of one thousand five hundred rupees and also any fractional part of	Rs.1/-	Rs.1/-
one thousand five hundred rupees insured by the policy;		
(2) For time,-	Rs 1/-	Rs1/-
(iii) in respect of every full sum of one thousand hundred rupees and also any fractional part of one thousand five hundred rupees insured by the policy;		
Where the insurance shall be made for any time not exceeding six months;	Rs 1/-	Rs 1/-
Where the insurance shall be made for any time exceeding six months and not exceeding twelve months	Rs 1/-	Rs 1/-
B. Fire- insurance and other classes of insurance, not elsewhere including in this article, covering goods, merchandise, personal effects, crops and other property against loss or damage-		
(1) in respect of an original policy,- (i) when the sum insured does not exceed Rs. 5,000	Rs 2/-	
(ii) in any other case	Rs 4/-	
(2) in respect of each receipt for any payment of a premium on any renewal of an original policy	One-half of the duty payable in respect of the original policy in addition to the amount, if any chargeable under No. 53	
C- Accident and Sickness insurance -		
(a) against railway accident, valid for a single journey only	Rs 2/-	
(b) in any other case-for the maximum amount which may become payable in the case of any single accident or sickness where such amount does not exceed Rs.1000 and such amount exceeds Rs.1,000 for every Rs.1,000 or part thereof	Rs 2/-	
CC- Insurance by way of indemnity	Rs 5/-	\sq.
E-Life insurance or group insurance or other insurance not specifically provided for, except such a re-insurance, as is described in Division E of this article,— (i) for every sum insured not exceeding Rs.250	Rs 2/-	Rs 1/-
(ii) 250-500	Rs 2/-	Rs 1/-
(iii)500 – 1000 and also for every Rs. 1000 or part thereof in excess of Rs 1,000	Rs 2/-	Rs 1/-
F- Re-insurance by an insurance company	respect of the	of the duty payable in the original insurance than Rs 1/- or more

48(a) Special Power of Attorney	Rs.500/-	
(b) General Power of Attorney	Rs.1000/-	
49.Promissory Note		
(a)when payable on demand,-		
(i)when the amount or value does not exceed Rs.250/-	Rs.5/-	
(ii)250/-1,000/-	Rs.30/-	
(iii)in any other case	Rs.50/-	
(b) when payable otherwise than or demand	The same duty as a Bill of Exchange (No.13) for the same amount payable otherwise than o demand	
50.Protest of bill or Note	Rs.50/-	
51.Protest by the master of Ship	Rs.50/-	
52.Proxy	Rs.5/-	
53. Receipt	Rs 5/-	
54.Reconveyance,- (a)if the consideration for which the property was mortgaged does not exceed Rs.1000/-	Rs.200/-	
(b)in any other case	Rs 400/-	
55.Release Relinquishment of right,- (a)if the amount or value of the claim does not exceed Rs.1000/-	Rs.200/-	
(b)in any other case	Rs 300/-	
56.RESPONDENTIA BOND, that is to say, any instrument securing a loan on the cargo laden or to be laden on board a ship and making repayment contingent on the arrival of the cargo at the port of destination. REVOCATION OF ANY TRUST OR SETTLEMENT —See settlement (No. 580; TRUST (No. 64).	The same duty as a bond (No. 15) for the amount of the loan secured.	
57.Security Bond		
Security Bond or Mortgaged Deed executed by way of security for the due execution of an office or to account for money or other property received by virtue thereof, or executed by a surety to secure the due performance of a contract,- (a) when the amount secured does not exceed Rs.1,000/-		
(b)in any other case	2% of value set in the document (Maximum of Rs.5000/-)	

58.Settlement	The same duty as a Conveyance
A-Instrument of (including a deed of dower)	(No.23) for a sum equal to the amount of value of the property
B-Revocation of	concerned as set forth in the
	Instrument of Revocation
59.Share Warrants	One and a half times the duty payable on a Consideration equal to the nominal amount of the shares specified in the Warrant
60.Shipping Order	Rs.50/-
61.Surrender of Lease,-	
(a) when the duty with which the lease is chargeable does not exceed Rs.10/-	Rs.200/-
(b) in any other case	Rs. 300/-
62.Transfer,-	
(a) of shares in incorporated company or other body corporate;	Rs.1/-
(b) of debentures, being marketable securities, whether the debentures is liable to duty or not, except debentures provided for by section 8;	One-half of the duty payable on a conveyance (No.23) for a consideration equal to the debentures.
(c) of any interest secured by a bond, mortgage- deed or	
policy of insurance,- (i) if the duty on such bond, mortgage-deed or policy does not exceed five rupees;	The duty with which such bond, mortgage-deed or policy of insurance is chargeable
(ii) in any other case	Rs.10/-
(d) of any property under the Administrator Generals Act 1874(2 of 1874), section 31;	Rs.20/-
(e) of any trust- property without consideration from one trustee to another trustee or from a trustee to a beneficiary	Rs. 10/-
63. Transfer of Lease (Transfer of Lease by way of assignment	(a) 1%for women solely,
and by way of under lease)	(b) 2% for joint registration with women,
	(c) 3% if the property is registered in the name of a male or other juridical person

64.Trust	
A- Declaration of, or concerning, any property when made by any writing not being a Will	2% of value set in the name document (Maximum of Rs.10,000/-)
B- Revocation of – or concerning any property when made by any instrument other than a will.	The same duty as Bond (No 15) for a sum equal to the amount or value of the property concerned as set forth on the instrument but not exceeding thirty rupees.
65.Warrant for Goods	Rs. 10/- "

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam, Legislative Department, Dispur, Guwahati-6.